

IN THE INCOME TAX APPELLATE TRIBUNAL “C(SMC)” BENCH, KOLKATA(श्री ए.टी. वर्की, न्यायिक सदस्य)
[Before Shri A. T. Varkey, JM]**I.T.A. No. 274/Kol/2020**
Assessment Year:2015-16

Victoria Corporation (India) (PAN: AAEFV1583F)	Vs.	Income-tax Officer, Wd-36(4), Kolkata.
Appellant		Respondent

Date of Virtual Hearing	04.02.2021
Date of Pronouncement	04.02.2021
For the Appellant	Shri Chirag Desai, AR
For the Respondent	Shri Jayanta Khanra, JCIT, Sr. DR

ORDER

This is an appeal preferred by the assessee against the order of the Ld.CIT(A)-10, Kolkata dated 31.12.2019 for AY 2015-16.

2. At the outset, Ld.AR for the assessee Shri Chirag Desai submitted that the assessee had opted for Direct Tax Vivad Se Vishwas Scheme, 2020 (hereinafter, the ‘scheme’) and had filed Form-1 & Form-2 before the Competent Authority and is awaiting the issue of Form No. 3 from the Competent Authority. Therefore, taking into consideration the fact that since the assessee has opted for the Scheme for the AY 2015-16, there is no point in keeping the impugned appeal pending.

3. In the light of the aforesaid discussion, I treat this submission of the assessee informing the Tribunal the fact that assessee has opted for the said scheme, therefore, I allow the assessee to withdraw the impugned appeal. In case, if the competent authority as per the scheme does not accept the assessee’s proposal to opt for the Vivad Se Vishwas Scheme, 2020, then the assessee is at liberty to move an application for recalling this order. With the aforesaid caveat, I allow the assessee to withdraw the captioned appeal.

4. Needless to say that my aforesaid action allowing the assessee to withdraw the appeal, will not come in the way of the competent authority of Revenue to accept the assessee's said option/scheme for availing "Vivad Se Vishwas Scheme, 2020".

5. In the result, the appeal of assessee is dismissed as withdrawn.
Order is pronounced in the open court.

Sd/-
(Aby. T. Varkey)
Judicial Member

Dated : 4th February, 2021

JD(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant – M/s. Victoria Corporation (India), 138, Biplabi Rash Behari Basu, Canning Street, Kolkata-700 001.
- 2 Respondent – ITO, Ward-36(4), Kolkata.
3. CIT(A)-10, Kolkata (sent through e-mal)
4. CIT , Kolkata
5. DR, ITAT, Kolkata. (sent through e-mal)

/True Copy,

By order,

Assistant Registrar